

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 120

IA No. 450/2023, 1793/2022

Intvn. 3/2023

In

CP(IB) No. 459/Chd/Hry/2019

(Admitted)

**IN THE MATTER OF:**

Artsana India Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Vibgyor Retail Pvt. Ltd.

...Respondent/ Corporate Debtor

**Under Section: 9, 33(2), 19, 60(5), 54 IBC 2016**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 19.08.2024.

-sd-  
Court Officer

July 02, 2024  
SM